

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

*No
Seniority
Termination*

O.A. No. 482 of 1992
T.A. No.

DATE OF DECISION 15-4-1993

Shri Govindbhai Somabhai Petitioner

Shri G.I. Desai Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

Shri N.S. Shevde

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

General Workmen's Union,
Godhra.

A Trade Union Registered under
the Indian Trade Unions Act -1926
having its office at 328/A
G.L. Rly. Colony, through its
Hon. Secretary Jitendra K. Ved.
(B.A., LL.B), Residing at G.L. Rly.
Colony, At: Godhra. Dist. Panchmahals
Gujarat State, on behalf of Ex. Rly.
Workman; Govindbhai Somabhai.

Applicant

Advocate Shri G.I. Desai

Versus

1. Union of India
Represented by the
Secretary Ministry of Labour
Govt. Of India, Central Secretariate,
New Delhi 1100 01.
2. Secretary (Shri Harising Desk Officer Desk II B)
Ministry of Labour Secretariate, Govt. of India
New Delhi
3. Divisional Rly. Manager, W. Rly. Pratapnagar
Baroda 390 004.
4. Divisional Engineer (CIVIL) Den. W. Rly. Respondents
Pratapnagar, Vadodara 3900 04.

Advocate **Shri Akil Kureshi**
Shri N.S. Shevde

ORAL JUDGEMENT

In

O.A. 482 of 1992

Date: 15-4-1993

Per Hon'ble Shri N.B. Patel

Vice Chairman

Heard, Shri Desai advocate for the applicant and
Shri Shevde and Shri Akil Kureshi advocates for the respondents.
In this case, the failure report of the Conciliation Officer is

based
passed only on the ground that the Railway authority
 did not participate in the conciliation proceedings
 before him. On instructions from the respondent no. 3,
 the learned advocate Mr. Shevde states that the Railway
 administration is now prepared to participate in the
 Conciliation proceedings if they are revived. Accordingly,
 the Conciliation Officer, i.e., the Assistant Labour
 Commissioner (Central), is directed to revive the
 Conciliation proceedings before him. He is also directed
 to expedite the proceedings before him.

2. In view of this, Mr. Desai seeks permission
 to withdraw the application at this stage. Permission
 granted. The matter is disposed of as having been withdrawn.
 No order as to costs.

NR
 (V. Radhakrishnan)
 Member (A)

NP
 (N.B. Patel)
 Vice Chairman

*AS.